

**CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH, BENGALURU**

**REVIEW APPLICATION NO.00052/2019  
IN  
OA. NO.170/000785/2019**

**DATED THIS THE 13<sup>TH</sup> DAY OF AUGUST, 2019**

**HON'BLE DR.K.B.SURESH  
HON'BLE SHRI C.V.SANKAR**

**...MEMBER(J)  
...MEMBER(A)**

1. The Central Provident Fund  
Commissioner, Head Office,  
Employees Provident Fund Organization,  
Bhavishya Nidhi Bhawan,  
No.14, Bhikaji Cama Place,  
New Delhi-110 066.
2. The Regional Provident Fund  
Commissioner (Exam)/  
Employees Provident Fund Organisation,  
Head Office, Bhavishya Nidhi Bhawan,  
No.14, Bhikaji Cama Place,  
New Delhi-110 066.
3. Regional Provident Fund Commissioner-I (HRM)  
Employees Provident Fund Organization,  
Head Office, Bhavishya Nidhi Bhawan,  
No.14, Bhikaji Cama Place,  
New Delhi-110 066.
4. The Addl. Central Provident Fund Commissioner-HQ  
Employees Provident Fund Organisation,  
Bhavishyanidhi Enclave,  
Jalahalli, Bangalore-560 013. ....Applicants in RA

(By Advocate Smt Swetha Anand)

Vs.

1. Parvathi M  
W/o Giriappa,  
Aged 58 years,  
Working as Senior Social Security Assistant,  
Employees Provident Fund Organization,  
Regional Office ( Malleswaram ),  
No.13, Rajaram Mohan Roy Road,  
Bangalore-560 025.

2. Union of India represented by its

Secretary to the Government  
Ministry of Labour, Shram Shakti Bhavan,  
New Delhi-110 011.

...Respondents

(Respondent No.2 is formal party who was made 1<sup>st</sup> Respondent by the Applicant in the OA and has been transposed as 2<sup>nd</sup> Respondent as it is a formal party and no relief is sought against it)

(By Advocate Shri B.S. Venkatesh Kumar for R-1)

**OR D E R (ORAL)**

**HON'BLE DR.K.B.SURESH**      ...**MEMBER(J)**

Heard. Apparently in the 2<sup>nd</sup> para of our order, the word consent has crept in. Learned counsel for the original respondents now submits that it may then be felt that she had consented to the element of merit of the matters also, as we were only dealing with the interregnum situation in the OA then.

2. Therefore, there will be a direction to the Registry to remove the word consent from that order or any consequences thereof from it and issue a fresh order.
3. RA allowed to this extent. No costs.

(C.V.SANKAR)  
MEMBER(A)

(DR.K.B.SURESH)  
MEMBER(J)

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**Annexures referred to by the applicant in RA No. 52/2019**

1. Annexure A1 : Copy of Order dated 25.07.2018 in OA No.785/2019.

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